

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.93/(MAH)/2013  
CA No. 266/2013

CORAM:



Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.09.2016

NAME OF THE PARTIES: Mr. Pawankumar Kanodia

V/s.  
M/s. Kanodia Tex Industries Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
①	Simil Purohit a/w Suggeta Choudhary YB Daxu & Co Adv. for Respondents 2 to 5		
②	Sharan Jagtani a/o Shantanu Singh i/b Dumonorsett Adv. for Petn		

Order

C.A.266/2013

IN

C.P. No. 93/397-398/CLB/MAH/2013

1. Ld. Counsels from both the sides are present
2. On the issues raised in C.A. 266/2013 on merits the matter is partly heard. In support of contentions the applicant is seeking time to file evidences. Time granted. With the consent of both the Ld. Counsels the matter is adjourned for final hearing.

MKS

3. Let this matter be put up for hearing on 06.10.2016 (First on Board).

**sd/-**

Dated: 16.09.2016

Shri M.K. Shrawat

Member (Judicial)